National Company Law Tribunal Allahabad Bench

CP NO. 218/ ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

NAME OF THE COMPANY: Dinesh Chanders Shulcla & ours. Vs. Perism SECTION OF THE COMPANIES ACT/I & B CODE: 71(10) of the Companies Act of 2013

SL. NO. Name

1. Rahul Chaudhany

Designation

Adv.

Representation

Signature

2.

CP.No.218/ALD/2017

Sh. Rahul Chaudhary, Advocate for the applicants. The present case is filed as a fresh case. The registry is directed to make scrutiny of the same and to submit its report. Meanwhile, the petitioner is further directed to issue a formal notice on behalf of this Tribunal to the respondent company for filing its reply and to serve a copy of the petition. Further, a spare copy of the present petition may be served to the Standing Counsel of the respondent company in other connected matters.

The matter to be listed on 16th February, 2018

Dated:17.01.2018

Typed by: Karyu Prakush Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)